

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 15th January, 2015

NO.LJ (B) 53/93/ 428 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Non-MCS Officer as Executive Magistrate in connection with mobile monitoring during transport of coal for a period of 3 (three) months from the date of issue or till further order.

SL. NO.	Name of Officer and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri M.Mawroh, AEE. PWD(Rd) NH Shillong Bye-Pass Sub-Division-I	East Khasi Hills District, Shillong	Deputy Commissioner, East Khasi Hills District, Shillong


(E.M.Donn)

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.


MEMO.NO. LJ (B).53/93/428- A,

Dated Shillong, the 15th January, 2015

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Deputy Commissioner, East Khasi Hills District, Shillong, with a request to circulate to the officer concerned. This has a reference to letter NO. EKJ.20/6/2014/21, dt 09.12.2014
3. The Deputy Secretary to the Govt of Meghalaya, Forests & Environment Department for information.
4. Personnel A.R (A) Department.
5. DEO (Data Entry Operator) LR Officer, Room No. 104, Main Sectt Building, for uploading the Notification in the Law Department website.
6. Director of Information and Public Relation, Meghalaya, Shillong
7. Office Copy.

By Order etc.,


Deputy Secretary to the Govt. of Meghalaya
Law (B) Department.

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